

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA no. 69/95 : Date of order 20.2.95

Jagnnath : Applicant

V/s

Union of India & Others : Respondents.

Mr. Rajvir Sharma : Counsel for the applicant

- : Counsel for the respondents.

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Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Jagnnath has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs:-

"i) That the impugned order dated 3.9.93 Annexure A/1 should be declared illegal in regard to petitioner in reference to fixing his stage at 1180/- since 24.8.93.

ii) That by an order or direction against the respondents, it should be declared that the petitioner is entitled to be fixed in August, 1993 on the stage 1360/- not on the stage 1180/- and accordingly the petitioner is entitled to be fixed in future by adding his annual grade increment.

iii) That an order or direction be issued against the respondents to release his annual grade increments for which he is entitled and the respondents be directed to pay the arrear of the whole amount to the petitioner with 12 per cent interest per annum to the petitioner at once."

2. We have heard the learned counsel for the applicant.

3. The learned counsel for the applicant has brought to our notice a representation at Annexure A-5 dated 15.11.93 and has stated that the same is still pending consideration. He wants it to be decided as per rules.

In view of this fact, we dispose of this OA at the admission stage with a direction to the respondent no. 2 to consider the representation of the applicant (Annexure A-5) dated 15.11.93 in regard to his pay fixation and decide

Ck/ln

the same through a detailed speaking order within a period of three months from the date of receipt of a copy of this order.

(O.P. SHARMA)
MEMBER (A)

Chakravarthy
(GOPAL KRISHNA)
MEMBER (J)